

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB- 648 /ND/2019

In the matter of :

Mr. Sudhir Gupta

Vs.

Edward Keventer (Successors) (P) Ltd

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 01.5.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)


For the Petitioner /Op. Creditor : Mr. Piyush Singh, Mr. Manish Dhir, Advocates


For the Respondent/Corporate Debtor : Mr. Kartik Nayar, Ms. Meghna Mishra, Mr. Varun  
Kr, Mr. Dheeraj Deo, Ms. Aishwarya Mohapatra, Mr. Arenja, Advocates

ORDER

Learned Counsel for the petitioner is present. A representation is made on behalf of Ld. Counsel for the Corporate Debtor that as Sr. Counsel appearing in this matter is unable to be present today before this Tribunal, Passover is sought for. This Tribunal is not in a position to Passover this matter as one of the Member is required to sit in other Bench as well. Ld. Counsel for the Corporate Debtor further states that the Corporate Debtor wishes to address the issue on the maintainability. However, let reply be filed in relation to the maintainability or in relation to the merits if the Corporate Debtor chose to do so, as the IBC Matter is a time bound process and repeated adjournments cannot be granted to file reply in relation to the maintainability and subsequently on merits.

In the circumstances, 10 days time is granted to the Corporate Debtor to file its reply. Let the matter be posted for hearing on 22.5.2019.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit